DGS Order No. 12 of 2014

Sub: Vessel engaged by defense agencies for missions of National importance- SPS Code application as per MS Notice 22/2013.

Whereas, the Directorate had issued MS Notice 22 of 2013, regarding the certification requirement under SPS Code, applicable for vessels which carry more than 12 persons in excess of the Master and crew, and operating in Indian waters.

Whereas, the Directorate has been receiving requests for exempting the requirements of the SPS Code for vessels already engaged in Defence/DRDO missions of National importance and carrying more than 12 Defence/DRDO personnel (other than Master and crew), when these vessels comply with the ‘OSV Guidelines’ of IMO.

Whereas, these vessels are in compliance with the standards with regard to Accommodation, Life Saving Appliances, Structural Fire Protection and Damage stability as per the OSV guidelines of IMO.

Whereas, Scientists/Specialists engaged on board a ship need not undergo the four basic STCW courses as already permitted by Crew Branch Circular No. 5 & 6 of 2009.
Considering that an extended timeframe is needed for continuity of the DRDO missions of national importance without disruption and for engaging suitable vessels complying with SPS for future missions.

Now, therefore, the Director General of Shipping in exercise of the powers vested in him under the provisions of Section 456 of the M.S. Act 1958 read together with S.O. 3144 dated 17/12/1960 hereby orders that cargo ships carrying more than 12 Defence/DRDO personnel and engaged by Indian defense agencies for defense/ DRDO missions of national importance, need not comply with the SPS Code as per MS Notice of 22 of 2013 till 31.03.2015, provided the vessels meet the following conditions.

I. The vessel shall be engaged by a Defense/DRDO agency of the Govt. of India.

II. The vessel fully complies with the OSV guidelines of IMO.

III. The total number of souls on board (including master and crew) does not exceed 50, or the certified life saving appliance (LSA) capacity, whichever is less.

IV. All other condition of MS Notice 22/2013 are complied with.

The relaxation is granted as a one-time measure and with effect from 01.4.2015, all vessels engaged by defence agencies/ DRDO shall also comply with the MS Notice 22 of 2013, while carrying more than 12 persons in excess of the Master and crew.

Sd/-

(Gautam Chatterjee)
Director General of Shipping &
ex- officio Addl. Secretary, GoI.
To,
1. ASL, DRDO, Ministry of Defense, PO Kanchanbagh, Hyderabad- 500058.
2. M/s Shipping Corporation of India, Mumbai.
3. DRDO, DRDO Bhawan, DRDO HQs, New Delhi- 110011

Copy for Information to,
1. CS/NA/CSS.
2. All MMDs
3. PS to Jt. DG.
4. SD Branch
5. INSA
6. ICCSA.